



2026:AHC:179217

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 29989 of 2026

Aman Yadav

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Ali Hasan, Asif Hasan
Counsel for Opposite Party(s)	:	G.A.

Court No. - 65

HON'BLE SAMEER JAIN, J.

1. Heard Sri Ali Hasan, learned counsel for the applicant and Dr. S.B. Maurya, learned AGA-I for the State.
2. The instant bail application has been filed seeking release of the applicant on bail in Case Crime No. 50 of 2026, under Sections 109(1), 309(4), 317(2), 311, 3(5) BNS, Police Station Jafrabad, District Jaunpur during pendency of the trial.
3. Learned counsel for the applicant submits, it is a case of circumstantial evidence and nobody was named in the FIR but during investigation applicant has been made accused in the present matter on the basis of his confessional statement. He further submits, except the statement of applicant before police and recovery of Rs. 8,800/- there is no other evidence against the applicant on record.
4. He further submits, on the basis of above evidence prima facie at this stage it cannot be said that applicant committed the murder of the deceased and looted his money. He further submits, the alleged recovered Rs. 8,800/- were of the applicant.
5. He further submits, however, applicant was having previous criminal history of three cases but all the cases were minor in nature and when he was arrested in the present matter then he has been made accused in three other cases also but his criminal history has been explained in the instant bail application.
6. He further submits, in the present matter applicant is in jail since

13.03.2026 and charge-sheet has been filed.

7. Per contra, learned AGA opposed the prayer for bail but could not dispute the argument on facts advanced by learned counsel for the applicant.

8. I have heard learned counsel for the parties and perused the record of the case.

9. It is a case of circumstantial evidence and it reflects, during investigation through his confessional statement applicant has been made accused in the present matter and except the confessional statement of applicant recorded by the Investigating Officer and recovery of Rs. 8,800/- from his possession there is no cogent evidence against the applicant on record. In the instant bail application, applicant made a specific averment that above recovered money belongs to the applicant.

10. Considering the facts of the case, this Court finds merit in the argument advanced by learned counsel for applicant that prima facie there is no cogent evidence which can connect the applicant with the instant crime.

11. Further, applicant is however having criminal history of six other cases but he is having previous criminal history of three cases which relate to minor offences and it reflects, along with present matter he has also been made accused in three other cases. Further, even entire criminal history of the applicant has been explained in the instant bail application.

12. Further, in the present matter applicant is in jail since 13.03.2026.

13. Therefore, considering the facts and circumstances of the case discussed above, in my view, applicant is entitled to be released on bail.

14. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is **allowed**.

15. Let the applicant - **Aman Yadav** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or

promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

16. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

16. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

August 25, 2026
AK Pandey

(Sameer Jain,J.)